

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3897
ANSWERED ON MARCH 23, 2023
IMPLEMENTATION OF HOUSING SCHEMES

NO. 3897. SHRI N.K. PREMACHANDRAN:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government proposes to ensure the transparency in the implementation of centrally sponsored housing schemes in States;**
- (b) if so, the details of action taken thereon;**
- (c) the details regarding the Central housing projects implemented in Kerala in the name 'Life Mission Project';**
- (d) whether the Union Government has introduced effective mechanism for monitoring and implementation of the schemes being implemented by the State Governments in coordination with Union Government and if so the details thereof;**
- (e) whether it has come to the notice of the Government that the corruption was reported by investigating agencies regarding the implementation of 'Life Mission Project' and if so, the details thereof;**
- (f) the details regarding the action taken by Central Agencies with respect to the corruption and irregularities in implementation of 'Life Mission Project' in Kerala; and**
- (g) whether the Union Government proposes to seek report on this and if so, the details thereof?**

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)

(a) to (d) Land and colonisation are State subjects. Schemes related to provide housing for urban poor in their respective areas are implemented by States/Union Territories (UTs). However, the Ministry of Housing and Urban Affairs (MoHUA) is supplementing the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana - Urban (PMAY-U) 'Housing for All' Mission since June 25, 2015 to provide pucca house with basic amenities to all eligible urban beneficiaries across the country. The scheme is implemented through four verticals i.e. Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS) based on eligibility criteria as per scheme guidelines. The Scheme guidelines are available at <https://www.pmay-urban.gov.in/uploads/guidelines/62381c744c188-Updated-guidelines-of-PMAY-U.pdf>.

For transparent selection of beneficiaries, scrutiny of beneficiary list is done at multiple levels in the States/UTs for approval. The PMAY-U proposals are approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further sanctioning of Central Assistance by Central Sanctioning and Monitoring Committee (CSMC). The scheme has inbuilt provisions like Aadhaar seeding and validation of beneficiaries, transfer of assistance through Direct Benefit Transfer (DBT)/ Expenditure-Advance-Transfer (EAT) module of Public Financial Management System (PFMS), Geotagging of houses, etc., integrated into robust PMAY-U MIS system for ensuring transparency, efficiency and accountability in the system to ensure that benefits reach to the genuine beneficiaries.

Any instance of irregularity/complaint/representation regarding the implementation of PMAY-U are addressed through suitable grievance redressal system available at both State/UT and City level as per existing rules and regulations. Moreover, a Centralised Public Grievance Redress and Monitoring System (CPGRAMS) is also available to the citizens to lodge their grievances to the public authorities on any subject related to service delivery including PMAY-U for redressal. Further, Ministry of Housing and Urban Affairs (MoHUA) has also developed a Public Grievances Redress and Monitoring System for registering any form of complaints regarding implementation of PMAY-U and its speedy disposal.

PMAY-Urban Scheme guidelines promote convergence with other state schemes. PMAY-U is being implemented in the State of Kerala in convergence with their housing scheme under LIFE Mission programme. As reported by the State Government, Rs.4,00,000 per housing unit is provided under PMAY(U)-LIFE programme which includes Rs.1,50,000 as Central Assistance and Rs.2,50,000 as State share (includes Rs.2,00,000 as Urban Local Body share). Apart from PMAY-Urban, Kerala also implements its own housing programme through LIFE Mission.

(e) to (g) So far, no investigating agency has reported any matter of corruption to this Ministry in the projects sanctioned under the scheme of Pradhan Mantri Awas Yojana – Urban in the State of Kerala.
